

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**RAJYA SABHA
UN-STARRED QUESTION NO. 2307
TO BE ANSWERED ON TUESDAY, 21st MARCH, 2023**

PENSION FIXATION PROCEDURE UNDER GFR

2307. Dr. RADHA MOHAN DAS AGRAWAL:

Will the Minister of FINANCE be pleased to state:

- a) whether the General Financial Rules (GFR) of the Central Government apply only to the Central Government or apply to all the States, in a uniform manner;
- b) whether the pension should be basically determined by the collective decision of the Cabinet under the Financial Rules or it could be done through an administrative order without the decision of the Cabinet; and
- c) whether the fixation of pension at State level through an administrative order remains legally tenable, the details thereof?

**ANSWERS
THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) GFRs shall be applicable only to all Central Government Ministries/Departments, attached and subordinate bodies. The provisions contained in GFRs are deemed to be applicable to central Autonomous Bodies except to the extent the bye-laws of an Autonomous Body provides for separate Financial Rules which have been approved by the Government.

(b) & (c): The matter pertaining to pension in respect of Central Government are regulated by relevant service rules. Any changes therein are processed in terms of procedure prescribed in the Transaction of Business rules 1961 read with Allocation of Business rules 1961. The service conditions of the State Government employees do not come under the purview of Central Government.
